

GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS

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LOK SABHA

UNSTARRED QUESTION NO.4251  
TO BE ANSWERED ON 21.03.2018

Foreign Law Firms

+4251 : SHRI HARINARAYAN RAJBHAR

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to allow foreign law firms in the country on the basis of reciprocity
- (b) if so, the details in this regard for the last three years ;
- (c) whether the Bar Council of India is against this move; if so the reasons therefor; and
- (d) the manner in which a foreign law firm will qualify to be listed as an advocate under Advocates Act, 1961 in case the foreign law firms are permitted to operate in India.

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND  
CORPORATE AFFAIRS

(SHRI P.P. CHAUDHARY)

- (a) to (b) The matter regarding entry of foreign law firms in the country on the basis of reciprocity is under consideration of Government. The Law Commission report and the Supreme Court Judgment dated 13.03.2018 on the issue under consideration of Government of India.
- (c) to (d) The information is being collected from Bar Council of India and will be laid on the Table of House

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